

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 209/TT/2016

Subject : Determination of transmission tariff from actual COD to 31.3.2019 for 2 nos. 400 kV line bays at Muzaffarpur Sub-station for termination of Muzaffarpur (PG)-Darbhanga (TBCB) 400 kV D/C (Triple Snowbird) Line under "Eastern Region Strengthening Scheme VI (ERSS VI" in Eastern Region.

Date of Hearing : 11.5.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Bihar State Power (Holding) Company Ltd. and 6 others

Parties present : Shri S.S. Raju, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Jasbir Singh, PGCIL
Shri Neeraj Verma, PGCIL
Shri Matrugupta Mishra, Advocate, DMTCL
Shri Saahil Kaul, Advocate, DMTCL
Shri Nishant Kumar, Advocate, DMTCL
Shri Himesh Kumar Jha, Advocate, DMTCL
Shri Amit Kumar, Essel Infra

Record of Proceedings

The representative for the petitioner submitted that the instant petition has been filed for determination of transmission tariff of two 400 kV line bays at Muzaffarpur Sub-station for termination of Muzaffarpur (PG)- Darbhanga (TBCB) 400 kV D/C (Triple Snowbird) Line under "Eastern Region Strengthening Scheme VI (ERSS VI)" in Eastern Region. He further submitted that it has completed the work and commissioned the two bays at Muzaffarur Sub-station on 31.8.2016 i.e. within the time schedule, however, the ESSEL line (TBCB) is yet to be commissioned. He therefore, requested for approval of



the COD of the instant assets under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations as 31.8.2016

2. Learned counsel for the Darbhanaga-Motihari Transmission Company Limited (DMTCL) (Respondent No. 7) submitted that DMTCL should not have been impleaded as respondent in the present petition as it is not a beneficiary of the system being built by petitioner, however, in pursuance to the Commission's directions vide ROP dated 17.11.2016, the respondent, vide affidavit dated 13.2.2017, has submitted the reasons for delay in the project which were beyond the control of the respondent.

3. The Commission directed the PGCIL to submit the interest rate and repayment schedule for Bond-III, with an advance copy to the respondents, by 2.6.2017.

4. The Commission directed the respondents to file their replies by 19.6.2017 with an advance copy to the petitioner who shall file its rejoinder, if any, by 26.6.2017, failing which the matter would be decided on the basis of the information already available on record.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

